Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade  

Trade Notice No. 11/2022-23  

Dated 30th May, 2022

To

1. All Regional Authorities of DGFT  
2. Members of Trade


2. DGFT (Hq.) vide Circular dated 19th May 2022 issued guidelines to all RAs for strict compliance before issuance of Registration Certificates (RCs) to the eligible exporters. Inspite of these steps and due diligence exercised by RAs in the process, it has been apprehended that some of the exporters are applying for RCs from the RAs based on improper documents and therefore more checks need to be put in the system.

3. In order to plug the loopholes, it has been decided that RAs will do a physical verification of all LCs, whether already approved or under process and for that if necessary, help of a professional agency may be taken. While doing physical verification, validation / endorsement by Recipient Banks may be ensured.

4. Further in cases where the L/C date is on or prior to 13.05.2022 but the swift message / message exchange date between the Indian and Foreign bank is after 13.05.2022, RAs may conduct full investigation (if required, through external experts) and if these are found to be ante-dated, immediate proceedings under FT (D&R) Act, 1992 needs to be initiated against the exporter. Such cases will be further examined for referring to enforcement agencies like Economic Offence Wing (EOW) / Central Bureau of Investigation (CBI). In case of complicity of any Banker in cases where ante-dating is established, necessary proceedings as per law will be initiated.

5. Henceforth all RC applications found eligible for approval after physical verification of the LCs by the RAs, would be sent to a 2 member committee of Addl DGFTs constituted in DGFT (Hqrs) for further checking and approval. After approval of this committee only, the concerned RA would issue RC to the exporter.

6. RAs are requested to process all such applications with due diligence and in compliance with the instructions.

This issues with the approval of competent authority.

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